

sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library, see No. LT-474/62.]

#### AMENDMENTS TO FERTILISER (CONTROL) ORDER

**The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):** I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Fertiliser (Control) Fifth Amendment Order, 1962, published in Notification No. GSR 1202 dated the 8th September, 1962.
- (ii) The Fertiliser (Control) Sixth Amendment Order, 1962, published in Notification No. GSR 1225 dated the 15th September, 1962. [Placed in Library, see No. LT-471/62.]

#### NOTIFICATIONS UNDER AGRICULTURAL PRODUCE (DEVELOPMENT AND WAREHOUSING) CORPORATIONS ACT AND ESSENTIAL COMMODITIES ACT

**The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde):** On behalf of Shri A. M. Thomas, I beg to lay on the Table:—

- (i) A copy of the Agricultural Produce (Development and Warehousing) Corporations (Amendment) Rules, 1962, published in Notification No. GSR. 1182 dated the 1st September, 1962, under sub-section (3) of section 52 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed in Library, see No. LT-476/62.]
- (ii) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) The Imported Foodgrains (Prohibition of Unauthorised Sale) Amendment Order, 1962, published in Notification No. GSR. 1206 dated the 8th September, 1962. [Placed in Library, see No. LT-477/62.]

(b) Notification No. GSR 1278 dated the 29th September, 1962, containing Corrigendum to GSR No. 876 dated the 30th June, 1962. [Placed in Library, see No. LT-478/62.]

(c) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Second Amendment Order, 1962, published in Notification No. G.S.R. 1363 dated the 15th October, 1962. [Placed in Library, see No. LT-479/62.]

(d) The Rice (Uttar Pradesh) Second Price Control Order, 1962, published in Notification No. GSR 1364 dated the 15th October, 1962. [Placed in Library, see No. LT-480/62.]

(e) Notification No. GSR 1385 dated the 18th October, 1962. [Placed in Library, see No. LT-481/62.]

(f) The Rice (Punjab) Price Control (Amendment) Order, 1962, published in Notification No. GSR 1386 dated the 18th October, 1962. [Placed in Library, see No. LT-482/62.]

#### AMENDMENT TO RAILWAY PROTECTION FORCE RULES

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):** I beg

- (i) to re-lay on the Table a copy of the Railway Protection Force (Amendment) Rules, 1962, published in Notification No. GSR 1018 dated 28th July 1962, under sub-section (3) of section 21 of the Rail-

[Shri Shahnawaz Khan]

way Protection Force Act, 1957. [Placed in Library, see No. LT-341/62.]

- (ii) to lay on the Table a copy of the Railway Protection Force (Second Amendment) Rules, 1962, published in Notification No. GSR 1411 dated the 27th October, 1962, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957. [Placed in Library, see No. LT-483/62.]

#### RULES UNDER INDIAN TELEGRAPH ACT

**The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati):** I beg to lay on the Table a copy each of the following Rules under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, together with an explanatory note:—

- (i) The Indian Wireless Telegraphy (Experimental Service) Rules, 1962, published in Notification No. GSR, 1164 dated the 1st September, 1962.
- (ii) The Indian Wireless Telegraphy (Demonstration Licence) Rules, 1962, published in Notification No. GSR, 1165 dated the 1st September, 1962. [Placed in Library, see No. LT-484/62.]

12.14 hrs.

#### DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS) FOR 1962-63

**The Minister of Railways (Shri Swaran Singh):** I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1962-63.

12.14½ hrs.

#### ELECTION TO COMMITTEE

##### ESTIMATES COMMITTEE

**Shri Dasappa (Bangalore):** I beg to move:

"That the Members of this House do proceed to elect in the manner

required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1963 vice late Shri B. J. Singh."

**Mr. Speaker:** The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of rule 254 read with sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1963 vice late Shri B. J. Singh."

*The motion was adopted.*

12.15 hrs.

#### BUSINESS ADVISORY COMMITTEE Seventh Report

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** I beg to move:

"That this House agrees with the Seventh Report of the Business Advisory Committee presented to the House on the 8th November, 1962".

**Mr. Speaker:** The question is:

"That this House agrees with the Seventh Report of the Business Advisory Committee presented to the House on the 8th November, 1962".

*The motion was adopted.*

12.15½ hrs.

#### BUSINESS OF THE HOUSE Simplification of Procedure

**Shri Harish Chandra Mathur (Jalore):** You will remember that